

In Chamber

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 585 of 2020

Petitioner :- Namman Rajvanshi And Another

Respondent :- State of U.P.

Counsel for Petitioner :- In Person

Counsel for Respondent :- C.S.C.

Hon'ble Ramesh Sinha,J.

Hon'ble Siddhartha Varma,J.

The Court convened through Video Conferencing.

The averments made in the present PIL petition reveal that the petitioner has raised certain issues about the alarming situation in District Meerut due to the outbreak of Covid-19 (Novel Corona Virus). He has brought to our notice that the adequate measures with regard to restraining the spread of Covid-19 (Novel Corona Virus) are not being taken.

In view of the same, taking into account the averments made in the present PIL petition, we deem it proper that the learned Chief Standing Counsel for the State shall seek necessary instructions from the District Magistrate, Meerut in the present matter by the next date fixed and shall apprise the Court about the prevailing situation in District Meerut.

Let the present PIL petition be placed before the appropriate Bench on 9th June, 2020.

Office is directed to send a copy of this PIL petition along with this order to the learned Chief Standing Counsel through E-mail. The petitioner (in person) is also directed to supply the copy of the petition along with its annexures which have been referred in the present PIL petition to the learned Chief Standing Counsel as well along with this order within 24 hours.

(Siddhartha Varma,J.) (Ramesh Sinha, J.)

Order Date :- 28.5.2020

NS